

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 242 OF 2016 &  
IA NO. 522 OF 2016**

**Dated: 17<sup>th</sup> October, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Jaigad Power Transco Ltd.**

**....Appellant (s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission**

**.....Respondent (s)**

Counsel for the Appellant (s)

:

Mr. Aman Anand

Mr. Manpreet Lamba

Counsel for the Respondents(s)

:

Mr. Buddy A. Ranganadhan

Mr. D.V. Raghu Vamsy for R-1

**ORDER**

Admit. Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of the Respondent and seeks four weeks time to file reply. He may file the same on or before 22.11.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 06.12.2016 after serving copy on the other side.

List the matter on **15.12.2016.**

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

ts/kt